

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No.117/2017  
with  
CP No.21/58/2014  
RT CP No.162/Chd/Hry/2017**

**Under Sections 58 and 59 of  
the Companies Act, 2013**

Bhupendra V.Gandhi  
Son of late Shree Vadi Lal Gandhi  
403, Shiv Appartment,  
Ghoddod Road,  
SURAT-395001.

Vs.

Jindal Stainless Ltd.  
OP Jindal Marg,  
Hissar and Others.

...Petitioner

...Respondent

**Order delivered on : 13.09.2017**

**Coram: Hon'ble Justice R.P.Nagrath, Member (Judicial)**

Present:: Mr. Jitendra Ramanlal Bhagat, Practising Company Secretary  
for the petitioner.  
Mr. Rose Gupta, Advocate for the respondent Nos.1 to 3.

**ORDER**

Reply has been filed by Respondent Nos.1 to 3, copies of which have been given to the Authorised Representative of the petitioner. After arguing for some time, the Authorised Representative of the petitioner seeks and permitted to withdraw the instant petition with liberty to file fresh one on same cause of action.

Ordered accordingly.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

September 13, 2017  
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